

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

COURT-I

Service Tax Appeal No. 21241 of 2018

[Arising out of the Order-in-Appeal No.CAL-EXCUS-000-APP-313-2018 dated 23.04.2018 passed by the Commissioner of Central Excise, Customs and Service Tax (Appeals), Cochin.]

M/s. Akbar Travels of India (P) Ltd

Crescent Plaza Building,
Kuttipuram road,
Edappal,
Malappuram – 679 576.

....Applicants

Vs.

**The Commissioner of Central Excise,
Customs and Service Tax,**

Calicut.

....Respondents

Appearance:

None

**....For
Applicants**

Vs.

Mr. Neeraj Kumar,
Superintendent (AR)

**.... For
Respondents**

CORAM:

Hon'ble MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)
Hon'ble Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Date of Hearing: 03-07-2023

Date of Decision: 03-07-2023

FINAL ORDER No.20640 of 2023

Per : AS PER BENCH

None for the appellant. Appellants have submitted that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been

accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

RV